



*“Above referred appeal is scheduled for hearing on 30<sup>th</sup> September, 2022. We are not pressing the ground raised in the same appeal, and in view of the same we request you to kindly allow us to withdraw the appeal.*

*Could you please consider our request of withdrawal.”*

3. The department is fair enough in not opposing to the assessee's foregoing withdrawal request. Ordered accordingly.

4. This assessee's appeal is dismissed as withdrawn in foregoing terms.

Order pronounced in the Open Court on 30<sup>th</sup> September, 2022.

Sd/-

**(G.D. PADMAHSHALI)**  
**ACCOUNTANT MEMBER**

पुणे Pune; दिनांक Dated : 30<sup>th</sup> September, 2022  
GCVSR

Sd/-

**(S.S. GODARA)**  
**JUDICIAL MEMBER**

**आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:**

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, पुणे “B” /  
DR ‘B’, ITAT, Pune
4. गार्ड फाईल / Guard file

**आदेशानुसार/ BY ORDER,**

**// True Copy //**

Senior Private Secretary  
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	30-09-2022	Sr.PS
2.	Draft placed before author	30-09-2022	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		